

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-208

Appeal No- 354/252/ND/2020

IN THE MATTER OF:

Rajendra Kumar Goel

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 29.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Y.K. Goel

For the Respondent

: Mr. Shailendra Singh for IT Dept. and Ms. Mitika, Ld. ARoC

ORDER

Mr. Shailendra Singh appeared on behalf of Income Tax Dept and submitted that he has not filed the report because he has not received instructions from the department concerned. Ms. Mitika, Ld. ARoC appeared on behalf of RoC and submitted that she has already filed the reply and she has no objection if the name of the Company is revived.

Mr. Y.K. Goel appeared on behalf of appellant and submitted that he has already enclosed IT returns for the year 2018-19 and so far the IT returns for the year 2019-20 is concerned, the same is under process.

Considering these facts, we do not think it proper to give more opportunity to IT Dept. to file the report.

We have heard ld. Counsel for the appellant, Ld. ARoC and Ld. Counsel for the IT Dept.

Reserved for orders.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)